

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 50/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Vataman Transmission Limited.

Petitioner : Vataman Transmission Limited(V2L123)

Respondent : Central Transmission Utility of India Ltd And Anr.

**Petition No. 51/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Vataman Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Vataman Transmission Limited(V2L123)

Respondent : Central Transmission Utility of India Ltd And Anr.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Mani Kumar, V2L123  
Shri Rohit Jain, V2L123  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed seeking adoption of the transmission charges for the "Transmission System for Evacuation of Additional 7GW RE Power from Khavda RE Park under Phase-III Part B ('the Project') discovered through the competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that pursuant to being declared as a successful bidder in a tariff based competitive bidding process, Power Grid Corporation of India Limited (PGCIL) acquired the Petitioner company on 26.12.2023. He further stated that the Petitioner is in the process of changing the name of the company and will place the relevant details by way of an additional

affidavit pursuant to such change. The representative of the Petitioner submitted that there had been a delay of 8 days due to a delay in reflecting the filing fees status and urged the Commission to condone the same.

2. The representative of the CTUIL submitted that CTUIL has issued its recommendations for the grant of a transmission licence to the Petitioner company. He further submitted that there is no mismatch in the present case.

3. After considering the submissions of the representatives of the Petitioner and the CTUIL, the Commission ordered as under:

(a) Admit.

(b) The Respondents to file their respective replies within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**